

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 38

MA 3216/2019 CA 40/2020 CA 473/2020 IA 28/2021 in CP 1498/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **12.02.2024**

NAME OF THE PARTIES: **ITC LTD & ANR V/S HOTEL LEELA**
VENTURES LTD & ORS

Section 241-242, 242(4) of the Companies Act, 2013

ORDER

MA 3216/2019 CA 40/2020 CA 473/2020 IA 28/2021 in CP 1498/2019

- 1) Mr. Darius Khambata, Ld. Sr. Advocate a/w Mr. Soli Cooper, Ld. Sr. Advocate for Petitioners, Mr. Rohit Gupta, Ld. Counsel for the Respondent No. 16 and Mr. Ashish Kamat, Ld. Counsel for the Respondent No. 1 are present.
- 2) Ld. Sr. Counsel for the Petitioners prays that the Amendment Application be allowed; however, Counsel for Respondents oppose the same.

3) The matter is already part heard and the Counsel seek longer time to argue the same. In that view of the matter, the case is adjourned to 29.02.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare